

Tr.3/87 Camp at Nagpur

Tribunal's order:

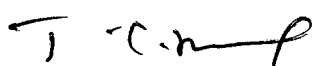
Date: 23-4-1991

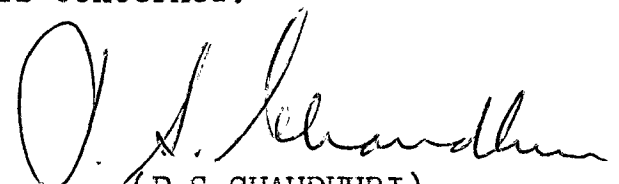
Applicant by Mr.Y.R.Singh holding the brief of Mr.S.G.Aney. Respondents by Mr.Ramesh Darda.

2. Mr.Singh moves M.P.358/90 for amendment. Mr.Darda opposes. After hearing learned counsel for both the sides we are satisfied that the proposed amendment only raises a legal plea and hence we allow it.

3. Applicant to carry out the amendment within the course of a month. Respondents may, if they so desired, file their reply to the ^{to the applicant} ~~amendment~~ by 31-5-1991. Rejoinder, if any, within a month thereafter. These may be sent by registered post after service on the other side and the parties need not ~~be~~ come to Bombay for this purpose. Call for final hearing at Nagpur on 11-7-1991.

4. Before parting with this case it is necessary for us to comment on the condition of the paper book. The paper book has no thick paper cover. As a result, it is quite likely that pages of the roznama pertaining to the period that it was in the High Court may get detached and misplaced in future, if it is not already happened. This is a very serious matter warranting immediate remedial action. Case to be put up to the Registrar who will personally investigate the matter and issue a comprehensive circular for the guidance of, and meticulous compliance, by, the staff concerned.


(T.C.S.REDDY)
Member(J)


(P.S.CHAUDHURI)
Member(A)

Amendments carried out as
Per Tribunal's order dt 23/4/91
Ramesh